NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.162/(MAH)/2016 IA No. 15/2016

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE PARTIES: M/s. Sigrun Realties Ltd.

V/s. M/s. First Virasat Realcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 637A of the Companies Act 1956.

NAME DESIGNATION SIGNATURE S. No. Adv. Mayor Shetty alw Adv. Archan Shah ilb Rajani Associat of Muhar for Respondent No.1 1

1) Jeef Jasani: fort mon (Respondent Not) 2) Sagor Raut :-

Adu. Ashwin Bhadany)
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COMMON ORDER I.A. No. 15/2016 in T.C.P. No.162/637-A/CLB/MB/MAH/2016 C.P. No. 09/ 58(3)/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present.
- 2. In TCP No. 162/2016 Learned Representative of the Respondent has stated that two of the Directors, present in person, viz. Mr. Jeet Navneet Jasani and Mr. Sagar Pravin Raut are willing to resign from the Directorship of the Company. The Respondent is therefore directed to place on record in writing the Resignation Letters of both the Directors.
- 3. In CP No. 09/2017 the pleadings are not yet complete. The parties are directed to complete the pleadings earliest possible.
- Both the Petitions being clubbed together, by consent listed for next hearing on 21st June, 2017, Post Vacation.

M.K. Shrawat Member (Judicial)

Dated: 24.04.2017